

EXTRAORDINARY

REGD. NO. JK-33



**THE
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

Vol. 131] Jammu, Fri., the 7th Dec., 2018/16th Agra., 1940. [No. 36-4

Separate paging is given to this part in order that it may be filed as a
separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND
PARLIAMENTARY AFFAIRS
(*Legislation Section*)

Jammu, the 07th December, 2018.

The following Act has been assented to by the Governor on
07th December, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR STATE LANDS (VESTING OF
OWNERSHIP TO THE OCCUPANTS) (REPEAL AND SAVINGS)
ACT, 2018**

(Governor Act No. XXXII of 2018)

[07th December, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of
India.

An Act to repeal the Jammu and Kashmir State Lands (Vesting of Ownership to the Occupants) Act, 2001.

In exercise of the powers vested under Proclamation No. P-1/18 of 2018 dated 20th of June, 2018, the Governor is pleased to enact as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir State Lands (Vesting of Ownership to the Occupants) (Repeal and Savings) Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Repeal.*—The Jammu and Kashmir State Lands (Vesting of Ownership to the Occupants) Act, 2001 is hereby repealed.

3. *Abatement of proceedings.*—Any proceedings pending before any Authority under the provisions of the Jammu and Kashmir State Lands (Vesting of Ownership to the Occupants) Act, 2001 before commencement of the Jammu and Kashmir State Lands (Vesting of Ownership to the Occupants) (Repeal and Savings) Act, 2018 shall not be proceeded with and all pending proceedings shall stand abated.

4. *Savings.*—The repeal by this Act of any enactment shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to ;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing ;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognized or derived by, in or from any enactment hereby repealed ; and

